

ITEM NO.24

COURT NO.12

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Special Leave to Appeal (Cr1.) No(s). 7536/2022

(Arising out of impugned final judgment and order dated 17-06-2022
in WPMD No. 16658/2020 passed by the High Court Of Judicature At
Madras)

R. P. RAVICHANDRAN

Petitioner(s)

VERSUS

THE STATE OF TAMIL NADU REP BY
ITS CHIEF SECRETARY & ORS.

Respondent(s)

(IA No.114833/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.114834/2022-EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 8178/2022 (II-C)
(IA No.127602/2022-EXEMPTION FROM FILING O.T. and IA
No.127601/2022-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 26-09-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MRS. JUSTICE B.V. NAGARATHNAFor Petitioner(s) Mr. Sanjay Hegde, Sr. Adv.
Mr. G. Ananda Selvam, Adv.
Mr. Thiru Murugan, Adv.
Mr. S. Muthu Krishnan, Adv.
Mr. P. Soma Sundaram, AORMr. G. Ananda Selvam, Adv.
Mr. G. Muthu, Adv.
Mr. Mayil Samy K., Adv.
Mr. Sanchit Maheshwari, Adv.
Mr. Anand Dilip Landge, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable on 14.10.2022.

In addition to normal mode of service, liberty to serve upon the standing counsel for the State is granted.

We further permit the petitioners to serve Mr. K.M. Natraj, learned Additional Solicitor General, since he had assisted the Court in similar matter(s).

Dasti service, in addition, is permitted.

(Geeta Ahuja)
Astt. Registrar-Cum-PS

(Anju Kapoor)
Court Master